

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 123  
IA 799 of 2020  
IA/297(AHM)2021  
in  
CP(IB) 56 of 2019

**Order under Section 7 IBC**

**IN THE MATTER OF:**

AVV AD Avenue OPC Pvt Ltd  
V/s  
City Tiles Ltd

.....Applicant

.....Respondent

**Order delivered on ..16/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Tirth Nayak, learned counsel, Mr. Harmish K Shah,  
learned counsel

For the Respondent :

**ORDER**

In view of the order passed by Hon'ble NCLAT, IA No. 297 of 2021 has become  
infructuous and stands disposed of.

*Sc* IA 799 of 2020

The matter stands adjourned to 04.10.2021.

  
(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

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